

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 194 OF 2016 &
IA NO. 415 OF 2016**

Dated: 5th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

M/s Everest Power Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Ankur Gupta for R-1

Mr. Nishtha Kumar
Ms. Raveena Dhamija for R-2

Mr. Sakesh Kumar for R-3

ORDER

Learned counsel for the Appellant seeks three weeks time to file rejoinder. He may file the same on or before 27.12.2016 after serving copy on the other side.

List the matter on **06.02.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt